

(X)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

R.A. No. 302/93  
in  
OA No. 1769/92

Date of Order: 22.9.1993

Shri G.D. Sharma

Petitioner

vs.

Chief Secretary  
Delhi Administration  
Delhi

Respondent No. 1

Director of Social Welfare  
Delhi Administration,  
Delhi

Respondent No. 2

Order (By Circulation)

This Review Application has been filed by the petitioner seeking review of the Judgement rendered in O.A. No. 1769/92 on 8.1.1993. The principal reason for filing the Review Application is that the claim of payment of interest on the retiral benefits has not been acceded to by the Tribunal for the period of delay in making the payment to him. The aspect of delay in making payment of retiral benefits have been dealt in the Judgement at some length. I had rejected the said claim of interest taking the totality of the circumstances into consideration. Once the issue has been adjudicated upon the same cannot be raised in the Review Application. The Supreme Court in the case of Chandra Kanta and another Vs. Sheik Habib - AIR 1975 S.C. 1500 has held that :

"Once an order has been passed by the Court, a review thereof must be subject to the rules of the game and cannot be lightly entertained. A review of a judgement is a serious step and a resort to it proper only where a glaring omission or patent mistake or grave error has crept in earlier by judicial fallibility. A mere repetition through a different counsel, of the old and overruled arguments, a second trip over ineffectually covered ground or minor mistakes of inconsequential import, are obviously insufficient".

In view of the above the Review Application is not maintainable. The grounds adduced for review are also not covered by the statutory provisions made in Order 47 CPC.

The Review Application is accordingly rejected.

  
(I.K. Rasgotra)  
Member (A)